## Central Administrative Tribunal Principal Bench

O.A.No.940/98

## Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 18th day of February, 1999

129, Shivani Appartments, Patparganj Applicant

(By Shri Yatendra Sharma, Advocate)

1. Commissioner Office of the Commissioner of Central Excise Delhi - I C R Building, I.P.Estate New Delhi.

Hardwari Lal

Delhi.

A,

s/o late Sh. Ami Chand

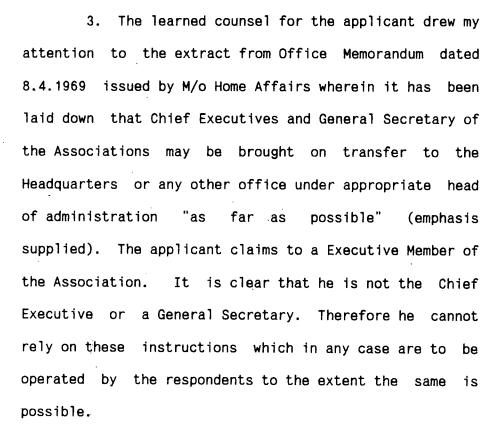
2. Deputy Commissioner (P&V) O/o the Commissioner of Central Excise Delhi - ICR Building ... Respondents I.P.Estate, New Delhi. (By Shri R.R.Bharati, Advocate)

## ORDER (Oral)

The applicant is aggrieved by the order of his MOD-IV to Delhi-II issued by transfer from Commissioner of Central Excise, Delhi. When the matter had come up on 15.5.1998, on the prayer of the learned counsel for the applicant, the operation of the impugned order was stayed and the respondents were directed to maintain the status-quo. The applicant challenges the order of transfer on the ground that he had worked at Faridabad after his appointment till July, 1988 and he was transferred to ICD Customs, Pragati Maidan and then to Ambala Central Excise. However, within one month he was transferred to Delhi again and thereafter he had worked in various offices in Delhi. Before the impugned transfer order was issued, there were two earlier orders issued within 15 days for his transfer to various other offices in Delhi. The applicant claims to be a member of the executive of a recognised Association and as such he claims that the transfer is against the rules and punitive in nature.

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I have heard the counsel today. There is no 2. doubt that the applicant has spent most of his, service period in Delhi or Faridabad except for one month's posting under the Ambala Division. The learned counsel for the applicant argued that the respondents have not considered his representation that his wife does not keep good health and further the present posting order has been issued in mid session. The facts however state otherwise. Further impugned order of transfer was issued on 17.4.1998 and it was stayed on the prayer of the applicant himself. If the applicant was concerned about the education of his children, he should have complied with the order when it was issued. The applicant has already been in Delhi for a number of years and his transfer is also to Faridabad which is a part of the National Capital Region.



4. I find no merit in the OA. The same is accordingly dismissed.

R.K.Ahooja)
Member(A)

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